

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00780/2019 & 310/00781/2019 in OA/310/01497/2018

Dated Friday the 6th day of December Two Thousand Nineteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

1. Union of India
Rep. by the Secretary
Ministry of Communications & I.T.,
Department of Posts
Dak Bhawan, Sansad Marg
New Delhi – 110 001.
2. The Chief Postmaster General
Tamil Nadu Circle
Anna Salai, Chennai 600 002.
3. The Postmaster General
Southern Region
Madurai – 625 002.
4. The General Manager
Postal Accounts and Finance
Tamil Nadu Circle
Ethiraj Salai, Chennai – 600 008. ...Applicants in MA/Respondents in OA

By Advocate **Mr. Su. Srinivasan**

Vs

S. Murugan
No. 23/A/2, Perinba Street
Palayamkottai – 628002. ...Respondent in MA/Applicant in OA

By Advocate **M/s. R. Malaichamy**

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

MA 780/2019 filed by the respondents in OA 310/01497/2018 to condone the delay of 172 days in filing the MA for extension of time is allowed.

2. MA 781/2019 is filed by the respondents in OA 310/01497/2018 seeking extension of time for a period of six months for implementation of the order of this Tribunal dt. 02.11.2018.

3. When the matter is taken up for hearing, learned counsel for applicants in MA seeks six months time to implement the order of this Tribunal as the matter involved is complicated.

4. Learned counsel for the OA applicant / MA respondent was present and he objects granting of six months extension of time.

5. However, in the interest of justice and accepting the reasons stated in the affidavit in support of the MA, the applicants in MA/respondents in OA are granted further three months time to comply the order of this Tribunal.

6. Accordingly, MA 310/00781/2019 for extension of time is disposed of.

(T. JACOB)
Member (A)
AS

06.12.2019

(P. MADHAVAN)
Member (J)